

[English]

If somebody was to say something against you, how will you read ?

Will you have to explain or not ?

Why do you indulge in wrong things.

Why do you unnecessarily do like this ?

DR. DATTA SAMANT (Bomby South Central) : I have already given a notice of adjournment motion. More than a hundred mills are closed. Thousands of workers are starving. Swan Mills, Modern Mills and many other mills are closed, due to the textile policy. (Interruptions)

MR. SPEAKER : Mr. Tanti.

(Interruptions)

MR. SPEAKER : I have allowed Mr. Tanti, Mr. Samant. He has the floor, not you.

SHRI BHADRESWAR TANTI (Kalia-bor) : I have given a notice for a discussion under Rule 193.

(Interruptions)

MR. SPEAKER : I will see. There is no point. Nothing doing.

[Translation]

SHRI MANVENDRA SINGH (Mathura) : Yesterday also I had made a submission about Sri Lanka situation. (Interruptions)

[English]

MR. SPEAKER : I have been informed that I will be getting the answer back today.

DR. DATTA SAMANT : I have already given an adjournment motion.

(Interruptions)

MR. SPEAKER : Not allowed. We have already discussed that subject.

(Interruptions)

MR. SPEAKER : Not allowed.

[Translation]

SHRI GIRDHARI LAL VYAS (Bhilwara) : Mr. Speaker, Sir, a very serious railway accident has taken place at Kishangarh. The Railway Department has announced compensation at the rate of Rs. 500 or so. Is the price of human life just Rs. 5000 or so. Full compensation should be given ... (Interruptions)

MR. SPEAKER : Statement is coming today.

(Interruptions)

12.07 hrs

#### PAPERS LAID ON THE TABLE

[English]

Review on the working of and Annual Report of the National Newsprint and Paper Mills for 1986-87, etc. etc.

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 :-

(a) (i) A statement regarding Review by the Government on the working of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1986-87.

(ii) Annual Report of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 5134/87].

(b) (i) A statement regarding Review by the Government on the working of the Bharat Pumps and

Compressors Limited, Naini, for the year 1986-87.

- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Naini, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

{Placed in Library See No. LT 5135/87}

- (c) (i) A statement regarding Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1986-87.
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited Visakhapatnam, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

{Placed in Library See No. LT 5136/87}

Notifications under Essential Commodities Act, 1956.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): On behalf of Shri H.K.L. Bhagat, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act 1956 :-

(1) The Pulses; Edible Oilseeds and Edible Oils (Storage Control) (Second Amendment) Order, 1987 published in Notification No. S.O. 833(E) in Gazette of India dated the 18th September, 1987.

(2) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Third Amendment Order, 1987 published in Notification No. S.O. 983(E) in Gazette of India dated the 12th November, 1987.

(3) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fourth Amendment Order, 1987 published in Notification

No. S.O. 992(E) in Gazette of India dated the 18th November, 1987.

{Placed in Library See No. LT-5137/87}

Oil and Natural Gas Commission (Travelling Allowance) Amendment Regulations, 1985 and Statement *re* reasons for delay; Annual Report of and Review on working of Engineers India Limited, etc. etc.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): I beg to lay on the Table —

(1) A copy of the Oil and Natural Gas Commission (Travelling Allowance) Amendment Regulations, 1985 (Hindi and English versions) published in Notification No. 17(49)/83-Reg. in Gazette of India dated the 27th July, 1985 under sub-section.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above.

{Placed in Library. See No. LT-5138/87}

(3) A copy each of the following papers (Hindi and English versions) under sub-section ( ) of section 619A of the Companies Act, 1956 :-

(a) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1986-87.

(ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. {Placed in Library. See No. LT-5139/87}.

(b) (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1986-87.

(ii) Annual Report of the Indian Oil Corporation Limited Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and

Auditor General thereon. [*Placed in Library.* See No. LT-5140/87].

(c) (i) Review by the Government on the working of the Oil India Limited, for the year 1986-87.

(ii) Annual Report of the Oil India Limited, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library.* See No. LT-5141/87]

(d) (i) Review by the Government on the working of the IBP Company Limited, Calcutta and its subsidiary viz. Messers Balmer Lawrie and Company Limited, for the year 1986-87.

(ii) Annual Report of the IBP Company Limited, Calcutta and its subsidiary viz. Messers Balmer Lawrie and Company Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon

[*Placed in Library.* See No. LT-5142/87]

(e) (i) Review by the Government on the working of the Biecco Lawrie Limited, Calcutta, for the year 1986-87.

(ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1986 87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library.* See. No. LT-5143/87]

Notification under Customs Act, 1962 and under Central Excise Rules, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table —

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

(i) G.S.R. 901(E) published in Gazette of India dated the 10th November, 1987 together with an explanatory memorandum

making certain amendments to Notification No. 263/85—Customs dated the 16th August, 1985 so as to enlarge the list of items in entry at Sl. No. 9 of the said notification thereby permitting Moulds, Dies and Instruments to be imported free of customs duty.

(ii) GSR 902(E) published in Gazette of India dated the 10th November, 1987 together with an explanatory memorandum making certain amendments to Notification No. 262 85-Customs dated the 16th August, 1985 so as to enlarge the list of items in entry at Sl. No. 9 of the said notification thereby permitting Moulds, Dies and Instruments to be imported free of customs duty.

(iii) G.S.R. 903(E) published in Gazette of India dated the 10th November, 1987 together with an explanatory memorandum making certain amendments to Notification No. 340/86-Customs dated the 13th June, 1986 so as to enlarge the list of items in entry at Sl. No. 9 of the said notification thereby permitting Moulds, Dies and Instruments to be imported free of customs duty.

(iv) G.S.R. 904(E) published in Gazette of India dated the 10th November, 1987 together with an explanatory memorandum making certain amendments to Notification No 339/85-Customs dated the 21st November, 1985 so as to enlarge the list of items in the entry at Sl. No. 9 of the said notification thereby permitting Moulds, Dies and Instruments to be imported free of customs duty.

[*Placed in Library.* See No. LT-5144/87]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :-

(i) G.S.R. 883(E) published in Gazette of India dated the 30th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 175/86-CE dated the 1st March, 1986 so as to provide that the waiver of the condition of registration of a small scale unit that was hitherto available to a certain class of units has been withdrawn in respect of factories registered under the Industries (Development and Regulation) Act, 1951.

(ii) G.S.R. 884(E) published in Gazette of India dated the 30th October, 1987 together with an explanatory memorandum making certain amendments to Notification No. 147/84-CE dated the 18th June, 1984 so as to correct a typographical error in the original notification.

(iii) G.S.R. 886(E) published in Gazette of India dated the 2nd November, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 172/84-CE, 178/84 CE 182/84-CE and 186/84-CE dated the 1st August, 1984 so as to provide that exemption to waste and scrap of nonferrous metals would only be available if no credit is taken on the input from which such scrap is generated. [*Placed in Library. See No. LT-5145/87*].

Notifications under Petroleum Act, 1934 and Industries (Development and Regulation) Act, 1951; Annual Accounts of and Review of Audited Accounts of National Federation of Industrial Cooperatives limited and statement of reasons for delay.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) I beg to lay on the Table -

(1) A copy of the Petroleum (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 590(E) in Gazette of India dated the 22nd June, 1987 under sub-section (4) of section 29 of the Petroleum Act, 1934.

[*Placed in Library. See No. LT-5146/87*]

(2) A copy of Notification No. S.O. 868(E) (Hindi and English versions) published in Gazette of India dated the 29th September, 1987 regarding extension of the period of take over of the management of Messrs Alok Udog Vanaspati and Plywood Limited, beyond five years under sub-section (2) of Section 18A of the Industries (Development and Regulation) Act, 1951.

[*Placed in Library. See No. LT-5147/87*]

(3) (i) A copy of the Annual Accounts (Hindi and English versions) of the National

Federation of Industrial Cooperative (Limited, New Delhi, for the year 1982-83 together with Audit Report thereon.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1982-83.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[*Placed in Library. See No. LT-5148/87*]

Review on the working of and Annual Report of the Smith Stanistreet Pharmaceuticals Ltd for 1986-87

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(1) Review by the Government on the Smith Stanistreet Pharmaceuticals Limited, Calcutta for the year 1986-87.

(2) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See No. LT-5149/87*]

12.09 hrs

#### LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

[*English*]

MR. SPEAKER : The Committee on Absence of Members from the sittings of the House in their Tenth Report presented to the House on 30th November, 1987, have recommended that leave of absence be granted to the following Members for the period mentioned against each :-